

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL
CHANDIGARH BENCH, 'B', CHANDIGARH

**BEFORE SHRI A.D. JAIN, VICE PRESIDENT &
SHRI KRINWANT SAHAY, ACCOUNTANT MEMBER**

आयकर अपील सं./ ITA No. **262/CHD/2024**

निर्धारण वर्ष / Assessment Year : 2024-25

M/s Sikhya Foundation SCO 62, IInd Floor, Sector 20 C, Chandigarh 160020	Vs. बनाम	The CIT (Exemptions), Chandigarh
स्थायी लेखा सं./PAN No: AASTS5519E		
अपीलार्थी/ APPELLANT		प्रत्यर्थी/ RESPONDENT

(HYBRID HERING)

निर्धारिती की ओर से/Assessee by : Shri Tej Mohan Singh, Advocate

राजस्व की ओर से/ Revenue by : Smt. Kusum Bansal, CIT DR

सुनवाई की तारीख/Date of Hearing : 23.09.2024

उदघोषणा की तारीख/Date of Pronouncement : 24.09.2024

आदेश/Order

Per Krinwant Sahay, A.M.:

The appeal in this case has been filed by the Assessee against the order dated 23.02.2024 of the Id. Commissioner of Income Tax Exemptions, Chandigarh.

2. At the very outset, the Id. Counsel of the Assessee submitted that the Assessee is not interested in pursuing the appeal as Form

10AC granting approval u/s 80G(5) has since been given by the PCIT (Exemptions) vide order dated 25.5.2024, therefore, the Assessee wanted to withdraw the appeal .

3. The Id. DR had no objection to the Assessee's request.
4. Accordingly, we hereby allow the Assessee to withdraw the appeal and the appeal of the Assessee is dismissed as withdrawn.
5. In the result, the appeal is dismissed as withdrawn.

Order pronounced on 24 .09.2024.

Sd/-
(A. D. JAIN)
Vice President

Sd/-
(KRINWANT SAHAY)
Accountant Member

“आर.के.”

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT,
CHANDIGARH
5. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar